

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1315  
ANSWERED ON:18.07.2014  
WOMEN HARASSMENT  
Singh Shri Ravneet

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether the National Commission for Women (NCW) has expressed concern over the safety of women in the country;
- (b) if so, the details thereof along with the number of cases registered, disposed off and pending with the NCW during each of the last three years and the current year regarding harassment and offences against women, State/UT-wise;
- (c) whether the NCW has sought reports of the State Governments on cases of assault on women;
- (d) if so, the details thereof, State/UT-wise along with the details of the States who have not yet submitted the report in this regard;
- (e) whether the NCW has submitted its report on such cases to the Government; and
- (f) if so, the details thereof along with the action taken by the Government thereon?

**Answer**

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

(a) to (f): The National Commission for Women (NCW) is seriously concerned with the safety of women in the country and takes action as per its mandate.

The complaints received at the Commission are acted upon in the following manner:-

- (i) The complaints of police apathy / police inaction are forwarded to the concerned State authorities for ensuring a timely & fair investigation and report.
- (ii) For serious crimes, the Commission constitutes Inquiry Committees and forwards the recommendation of the Inquiry Committees to the concerned State Governments / Authorities;
- (iii) Efforts are made to resolve family disputes / matrimonial disputes through counseling.
- (iv) Complaints relating to "Domestic Violence / Matrimonial Dispute" are forwarded to the concerned authorities such as District Magistrate, Protection Officer etc. for appropriate action.

The Commission constantly reminds the State authorities to expedite submission of Action Taken Report (ATR) in respect of case of serious crimes / violence against women and status reports are sought. Such cases are monitored till they are presented before the concerned courts. The details of cases registered, action taken, closed and ATRs sought and received during the last three years and the current year, state/UT-wise is annexed.